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IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

CONTEMPT PETITION (C) NO. 421/2014

IN

CIVIL APPEAL NO.4831/2014

GAURI SHANKAR PD RAI

PETITIONER(S)

VERSUS

SAJAL CHAKROBORTY CHIEF SECRETARY,  
GOVT. OF JHARKHAND AND ORS RESPONDENT(S)

WITH

CONTEMPT PETITION (C) NO. 428/2014 IN CIVIL APPEAL NO. 4815/2014

CONTEMPT PETITION (C) NO. 431/2014 IN CIVIL APPEAL NO. 4823/2014

CONTEMPT PETITION (C) NO. 427/2014 IN CIVIL APPEAL NO. 4836/2014

CONTEMPT PETITION (C) NO. 424/2014 IN CIVIL APPEAL NO. 4824/2014

CONTEMPT PETITION (C) NO. 432/2014 IN CIVIL APPEAL NO. 4828/2014

CONTEMPT PETITION (C) NO. 423/2014 IN CIVIL APPEAL NO. 4822/2014

CONTEMPT PETITION (C) NO. 425/2014 IN CIVIL APPEAL NO. 4821/2014

CONTEMPT PETITION (C) NO. 433/2014 IN CIVIL APPEAL NO. 4820/2014

CONTEMPT PETITION (C) NO. 426/2014 IN CIVIL APPEAL NO. 4817/2014

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CONTEMPT PETITION (C) NO. 430/2014 IN CIVIL APPEAL NO. 4819/2014

CONTEMPT PETITION (C) NO. 422/2014 IN CIVIL APPEAL NO. 4832/2014

CONTEMPT PETITION (C) NO. 429/2014 IN CIVIL APPEAL NO. 4830/2014

CONTEMPT PETITION (C) NO. 502/2014 IN CIVIL APPEAL NO. 4829/2014

CONTEMPT PETITION (C) NO. 501/2014 IN CIVIL APPEAL NO. 4818/2014

CONTEMPT PETITION (C) NO. 503/2014 IN CIVIL APPEAL NO. 4812/2014

CONTEMPT PETITION (C) NO. 350/2014 IN CIVIL APPEAL NO. 4809/2014

CONTEMPT PETITION (C) NO. 547/2014 IN CIVIL APPEAL NO. 4810/2014

O R D E R

Having perused the affidavit of the respondent dated 09.02.2016, we are of the view that the orders/directions in respect of which disobedience has been alleged has been complied with.

Learned counsel for the petitioner(s) has placed before us an order/response dated 21.10.2016 of the Secretary, Road Construction Department, Government of Jharkhand, which is stated to be pursuant to the representation of

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the applicant dated 17.10.2016 made in terms of the order of this Court dated 31.08.2016. The response dated 21.10.2016 be kept on record.

We have perused the aforesaid response and noted that in para 13 thereof it has been observed as follows :

xxx xxx xxx

13. Therefore, in the background of the facts and circumstances stated herein above, the question of again granting 'notional promotion to this applicant, now on the post of Superintending Engineer does not arise. Moreover, since all of this applicant has superannuated from service, the likelihood of their getting 'actual promotion' to the post of Superintending Engineer in future is also ruled out.

xxx xxx xxx

Having regard to what has been stated in the affidavit of compliance dated 09.02.2016, we are of the view that such of the petitioner(s) who may have a grievance with regard to the direction/decision contained in

para 13 of the aforesaid response, as extracted above, would be at liberty to

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challenge the same before an appropriate forum, if so advised.

Contempt petitions shall now stand closed in terms of the above.

.....,J.

(RANJAN GOGOI)

.....,J.

(ABHAY MANOHAR SAPRE)

NEW DELHI

OCTOBER 24, 2016

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ITEM NO.1

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CONTEMPT PETITION (C) NO. 421/2014 In C.A. No. 4831/2014

GAURI SHANKAR PD RAI

Petitioner(s)

VERSUS

SAJAL CHAKROBORTY CHIEF SECRETARY,

GOVT. OF JHARKHAND AND ORS Respondent(s)

(With appln.(s) for exemption from filing O.T., exemption from filing O.T. of annexures and office report)

WITH

CONMT.PET.(C) No. 428/2014 In C.A. No. 4815/2014  
(With Office Report)

CONMT.PET.(C) No. 431/2014 In C.A. No. 4823/2014  
(With Office Report)

CONMT.PET.(C) No. 427/2014 In C.A. No. 4836/2014  
(With Office Report)

CONMT.PET.(C) No. 424/2014 In C.A. No. 4824/2014  
(With Office Report)

CONMT.PET.(C) No. 432/2014 In C.A. No. 4828/2014  
(With Office Report)

CONMT.PET.(C) No. 423/2014 In C.A. No. 4822/2014  
(With Office Report)

CONMT.PET.(C) No. 425/2014 In C.A. No. 4821/2014  
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CONMT.PET.(C) No. 433/2014 In C.A. No. 4820/2014  
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CONMT.PET.(C) No. 426/2014 In C.A. No. 4817/2014  
(With Office Report)

CONMT.PET.(C) No. 430/2014 In C.A. No. 4819/2014  
(With Office Report)

CONMT.PET.(C) No. 422/2014 In C.A. No. 4832/2014  
(With Office Report)

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CONMT.PET.(C) No. 429/2014 In C.A. No. 4830/2014  
(With Office Report)

CONMT.PET.(C) No. 502/2014 In C.A. No. 4829/2014  
(With appln.(s) for exemption from filing O.T., exemption from filing O.T. of annexures and office report)

CONMT.PET.(C) No. 501/2014 In C.A. No. 4818/2014  
(With appln.(s) for exemption from filing O.T., exemption from filing O.T. of annexures and office report)

CONMT.PET.(C) No. 503/2014 In C.A. No. 4812/2014  
(With appln.(s) for exemption from filing O.T., exemption from filing O.T. of annexures and office report)

CONMT.PET.(C) No. 350/2014 In C.A. No. 4809/2014  
(With appln.(s) for exemption from filing O.T., exemption from filing O.T. of annexures, exemption from personal appearance and office report)

CONMT.PET.(C) No. 547/2014 In C.A. No. 4810/2014  
(With Office Report)

Date : 24/10/2016 These petitions were called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE RANJAN GOGOI  
HON&#39;BLE MR. JUSTICE ABHAY MANOHAR SAPRE  
For Petitioner(s) Mr. Mohit Kumar Shah,Adv.

Mr. Akhilesh Kumar Pandey,Adv.  
For Respondent(s) Mr. P.P. Rao, Sr. Adv.  
Mr. Tapesh Kumar Singh,Adv.  
Mr. Mohd. Waquas, Adv.  
Mr. Aditya Pratap Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Contempt petitions are closed in terms of  
the signed order.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master

(Signed order is placed on the file.)